

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3288
ANSWERED ON:17.03.2015
RESERVATION IN EDUCATION FACILITIES TO DIFFERENTLY ABLED
Adhikari Shri Suvendu

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

he details of the categories of disability that come under reservation for the purpose of giving admission in educational institutes in the country?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

As per section 2(i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, "disability" means-

- (i) blindness;
- (ii) low vision;
- (iii) leprosy-cured;
- (iv) hearing impairment;
- (v) locomotor disability;
- (vi) mental retardation;
- (vii) mental illness.

As per section 2(t) of the above Act, "person with disability" means a person suffering from not less than forty percent of any disability as certified by a medical authority.

As per section 39 of the said Act, all Government educational institutions and other educational institutions receiving aid from the Government, shall reserve not less than three percent seats for persons with disabilities.